1

NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 275/Chd/Hry/2017

Under Section 252 of the Companies Act, 2013.

In the matter of:

M/s. Global Landbase Private Limited & Ors.

...Petitioner

Vs.

Registrar of Companies, NCT of Delhi & Haryana

....Respondent

Present:

Mr. Ashish Singh, Advocate with Mr. Krishna Kumar Singh,

Practising Company Secretary for petitioner.

Learned counsel for the petitioner seeks time to place on record the acknowledgement of filing of Income Tax Returns prior to the assessment year 2014-15 since the year of incorporation of the company and also to file balance sheets of the company for the period ending 31.03.2016 and 31.03.2017. It is, however, submitted that the company has not yet applied for obtaining license for the project of construction.

List the matter on 12.01.2018. The requisite documents duly supported by the affidavit of the authorised signatory of the company be filed at least two days before the date fixed.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 12, 2017